

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 662/2017
M.A. No. 692/2017

New Delhi this the 23rd day of February, 2017

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. P.K. BASU, MEMBER (A)**

1. Sone Lal Singh, aged 60 years,
Son of late Shri Kedar Nath
Retd. Loco Pilot/Goods Group C,
Northern Railway, Delhi Division,
Resident of: H.No.1402, Ward No.4,
Gali No.3, Shanker Garden, Bahadurgarh,
Distt. Jhajhar (Har.).
2. Chaman Lal, aged 55 years
Son of Shri Ram Rakaha
Working as Loco Pilot/Goods Group C,
Northern Railway, Delhi Division,
Resident of: H.No.C-391, Gali No.9,
Rishi Nagar, Rani Bagh, Delhi-34.
3. Sartaj Singh, aged 56 years
Son of Shri ...
Working as Loco Pilot/Goods Group C,
Northern Railway, Delhi Division,
Resident of: H.No.C-391, Gali No.9,
Rishi Nagar, Rani Bagh, Delhi-34.
4. Bhajan Lal, aged about 56 years
Son of Shri Ram Prasad
Working as Loco Pilot/Goods Group C,
Northern Railway, Delhi Division,
Resident of: Rly. Qr. No.4B/2,
Punjabi Bagh Railway Colony,
New Delhi.
5. Daljeet Kumar, aged about 61 years
Son of Shri Amin Chand
Retd. Loco Pilot/Goods Group C,
Northern Railway, Delhi Division,
Resident of: C/o Rly. Qr. No.163/3,
Railway Colony Kishan Ganj, Delhi-5. ...Applicants

(By Advocate: Shri H.P. Chakravorti)

Versus

1. The Union of India through
The General Manager,
Northern Railway,
Baroda House,
New Delhi-01.
2. The Divisional Railway Manager,
Northern Railway, State Entry Road,
New Delhi-55.
3. The Assistant Personnel Officer (Bill),
Divisional Railway Manager's Office,
Northern Railway, State Entry Road,
New Delhi-55. ..Respondents

ORDER (ORAL)**By Mr. V. Ajay Kumar, Member (J)**

Heard the learned counsel for the applicants.

2. MA 692/2017 filed for joining together is allowed.
3. The applicants filed the present O.A. seeking the following relief(s):

“8.1 to allow the OA and command the respondents to release the difference of arrears consequent to fixation of pay done by fixation letter dated 19.09.2014 (Ann. A-5); and

8.2 xx xx xx

8.3 to grant any other or further appropriate relief as deemed just and proper by this Hon'ble Tribunal in the facts and circumstances of the case besides cost and expenses of the present litigation, to the extent of at least Rs.50,000/-.”

4. It is submitted that the applicants made number of representations including Annexure-A5 representation dated 03.02.2016 to the respondents ventilating their grievances. However, the respondents have not passed any orders thereon till date.

5. In the circumstances, the O.A. is disposed of at the admission stage, without going into the other merits of the case, by directing the respondents to consider Annexure-A5 representation dated 03.02.2016 of the applicants and to pass appropriate speaking and reasoned orders thereon, in accordance with law, within 90 days from the date of receipt of a copy of this order. If the respondents found that any amount is due to the applicants, the same shall be paid to them within 30 days therefrom. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(P.K. BASU)
MEMBER (A)

(V. AJAY KUMAR)
MEMBER (J)

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